

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 244
ANSWERED ON 05.02.2024

Closure of Pollution emitting Industries

244. SHRI NABA KUMAR SARANIA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the rules/guidelines/statutes for closure of an industry emitting pollution;
- (b) whether it is mandatory to issue Show Cause Notice and personal hearing to polluting industry;
- (c) if so, the details thereof; and
- (d) the names of polluting industries closed so far without issuing of Show Cause Notice and personal hearing along with the list of industries whose closure directions revoked by the Central Pollution Control Board?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (c): The Central Pollution Control Board (CPCB) has devised a 'Standard Protocol for Conducting Inspections, Report Preparation and Action'. The action against violators is taken based on the guidelines prescribed in this protocol.

In general, for minor non-compliances, show-cause notice is issued to unit, in line with the principles of Natural Justice and to give an opportunity to the unit, before issuance of closure directions under Section 5 of the Environment (Protection) Act, 1986. However, closure directions under Section 5 of the Environment (Protection) Act, 1986 are issued directly to the unit if it is found grossly non-complying with regard to prescribed environmental standards and other shortcomings which have potential to cause grave injury to the environment. Some of such gross non-compliances include the following:

- i. Any bypass discharge of partially treated or untreated effluent and emission observed.
- ii. Injection of treated or untreated water or both into ground water (reverse boring).
- iii. Operating unit having defunct Effluent Treatment Plant (ETP) or Air Pollution Control Device (APCD) and/or operating without installation of ETP or APCD.
- iv. Unauthorized disposal or dumping of hazardous waste likely to cause grave injury to the Environment.

(d): Based on Online Continuous Effluent/ Emission Monitoring Systems (OCEMS), CPCB has inspected 215 industrial units since 2020, out of which 83 units were found non-

complying with environmental norms. Based on the severity of violations, closure directions were directly issued to 7 units without issuance of show-cause notice. All these 7 units have later complied with prescribed environmental norms. The list of 7 units to which closure directions were issued directly by CPCB is as below:

S. No.	Name of the unit	Sector
1	M/s. Mithila Dugdh Utpadak Sakhari Sangh Limited (Samastipur Dairy), Samastipur, Bihar	Dairy
2	M/s Hema laboratories, Raichur, Karnataka	Pharmaceutical
3	M/s Niox Speciality Paper Mill, Mehsana, Gujarat	Pulp & paper
4	Jagruti Sugar & Allied Industries Ltd, Devni, Maharashtra	Sugar
5	Dharashiv Sakhar Karkhana Ltd., Osmanabad, Maharashtra	Sugar
6	Astik Dyestuff Pvt Ltd, Ankleshwar, Gujarat	Dye & Dye Intermediate
7	M/s Athani Sugars Ltd., Maharashtra	Sugar
